

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/758/ND/2023

IN THE MATTER OF:

Fabric Foundry LLP	...	Applicant
Versus		
Nysaa Retail Venture Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Perusal of the file shows that as per the order dated 22.12.2023, On the request of the applicant time to file proof of service is granted, however, till date proof of service has not been filed. Learned Counsel for the applicant is directed to take fresh notice and serve on the respondent. Issue notice to the respondent, returnable by 17.05.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. List on 17.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)